

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP No. 19/59/HDB/2023**

**AND**

**IA (CA) 27, 29, 31, 33 & 35/2024 in CP No. 19/59/HDB/2023**

u/s. 59 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Mohammed Khaja Muneeruddin

**...Petitioner**

**AND**

M/s. Hira Multi Construction Ventures  
Private Limited and 5 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**CP No. 19/59/HDB/2023**

Learned Counsel Mr Parameshwar, for company petitioner present through Video Conference.

Learned PCS Mr. Vinay Babu Gade, for Respondent Nos 1,2,3 and 4 present physically.

For rejoinder and for hearing, matter adjourned to 30.05.2024.

**IA (CA) 27/2024**

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.5 in the company petition.

Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however,

giving liberty to the respondent to file rejoinder if any within one week.  
**Accordingly, this application is allowed and disposed of.**

**IA (CA) 29/2024**

Learned PCS Mr Vinay Babu Gade, for applicant present physically  
Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.2 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week.  
**Accordingly, this application is allowed and disposed of.**

**IA (CA) 31 /2024**

Learned PCS Mr Vinay Babu Gade, for applicant present physically  
Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.1 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week.  
**Accordingly, this application is allowed and disposed of.**

**IA (CA) 33/2024**

Learned PCS Mr Vinay Babu Gade, for applicant present physically  
Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.3 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however,

giving liberty to the respondent to file rejoinder if any within one week.  
**Accordingly, this application is allowed and disposed of.**

**IA (CA) 35/2024**

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.4 in the company petition.

Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of**

**payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week.

**Accordingly, this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)